

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member**

**DATE OF HEARING: 8.8.2013**

**Petition No. 19/MP/2013**

**Sub:** Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : North Karanpura Transmission Company Ltd. and Others

**Petition No. 20/MP/2013**

**Sub:** Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : Talcher-II Transmission Company Ltd. and others.  
Parties presents : Shri M.G.Ramchandran, Advocate, PGCIL  
Ms. Swaghtika Sahoo, Advocate, PGCIL  
Shri U.K.Tyagi, PGCIL  
Shri Aproova Mishra Advocate for the NKTCL and TTCL  
Shri R.P.Padhi, NKTCL and TTCL  
Shri A.M.Pavgi, NKTCL and TTCL  
Shri Alok Shankar, Advocate, TPDDL  
Shri Samir Malik, Advocate, MSEDCL  
Shri Padamjit Singh, PSPCL  
Shri R.P.S.Bawa, PSPCL  
Shri S.Vallinayangam, Advocate, TANGEDCO  
Shri Ballaguru, TANGEDCO  
Shri V.Jayakumar, TANGEDCO

## Record of Proceedings

Learned counsel for the respondents North Karanpura Transmission Company Limited (NKTCL) and Talcher-II Transmission Company Limited (TTCL) submitted that arguing senior counsel in the matters is not able to attend the hearing due to personal difficulty and requested to adjourn the matters. Learned counsel further submitted that appeals filed by NKTCL and TTCL have already been admitted by the ATE and are listed for hearing on 6.9.2013.

2. In response to Commission's query regarding status and outcome of meeting of NKTCL and TTCL with their respective beneficiaries, learned counsel submitted that NKTCL and TTCL have initiated discussions with the procurers of the projects and have filed compliance affidavits stating the details of the meeting as well as the outcome of the said meeting. He further submitted that NKTCL and TTCL have also filed another affidavit detailing the status of implementation of the project.

3. Learned counsel for TTCL and NKTCL submitted that as far as TTCL is concerned, the procurers of the project have denied any time extension for implementation of the project. However, some of the procurers of the project being implemented by NKTCL have requested NKTCL to submit individual proposal to the beneficiaries and these proposals will be put up before the senior management of the respective beneficiaries.

4. The representative of Punjab State Power Corporation Ltd. (PSPCL) submitted that PSPCL had already filed its response to the letter dated 24.7.2013 issued by NKTCL to all the beneficiaries giving a brief summary of the proceedings of its meeting with the LTTCs/procurers. He further submitted that PSPCL is not agreeable to grant any extension of time to NKTCL for implementing the project.

5. The Commission directed NKTCL/TTCL to file the exact status of the implementation of the project at the ground level and clear and unambiguous roadmap for future implementation of the project along with clear timelines, by 23.8.2013, with an advance copy to the petitioner and procurers.

6. The Commission also directed the Central Electricity Authority to submit the present status of the NKTCL and TTCL latest by 30.8.2013.

7. The petitions shall be listed for hearing on 10.9.2013.

**By order of the Commission**

**SD/-  
(T. Rout)  
Joint Chief (Legal)**